

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH  
102. C.P.(CAA)/121(MB)2024 C.A.(CAA)/26(MB)2024

**IN THE MATTER OF**

RAJASTHAN EXPLOSIVES AND CHEMICALS LIMITED

U/s 230-232 of the Companies Act, 2013

**Order Delivered on 03.07.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner: CA Harsh C. Ruparelia (PH)

For the Respondent:

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**ORDER**

**C.P. (CAA)/121 (MB) 2024):-**

Heard the counsel for the Petitioner. The Petition is admitted, returnable by **21.08.2024**. The Petitioner is directed to get the notice published at least 10 days before the next date of hearing in two newspapers i.e. “**Loksatta**” in Marathi language and “**Business Standards**” in English language. In the meanwhile, the ROC, RD and OL or any other statutory bodies having any claims may file their respective reports.

Sd/-  
MADHU SINHA  
Member (Technical)  
//Avdhesh K Patel//

Sd/-  
REETA KOHLI  
Member (Judicial)